

New discoveries by ONGC

3704. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that ONGC had made nine discoveries during last fiscal on the west coast basin;
- (b) if so, the details of the new discoveries made by ONGC during the last three years;
- (c) the present status of the discoveries; and
- (d) by when the commercial production is likely to start?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) During the last fiscal year (2010-11), ONGC has made five discoveries in west coast basin (western offshore).

(b) to (d) During 2008-09 to 2010-11, ONGC has made 72 discoveries in its onland and offshore operational areas. As on 01.07.2011, out of 72 discoveries, a total of 29 discoveries have been put on production.

The process to put a field on production from new discoveries consists of various steps which, inter-alia, includes field appraisal/delineation, issuance of Mining Lease, drilling of development wells and setting up processing facilities.

Employment created under MGNREGS

†3705. SHRI BHAGAT SINGH KOSHYARI:

SHRI PRABHAT JHA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of employment created, wages given and progress of work made under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during last one year, State-wise;
- (b) whether any case of corruption in MGNREGS has come to light before Government during last one year; and
- (c) if so, the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The details of number of households provided employment, persondays generated, expenditure incurred on wages of workers, works in progress and works completed under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during 2010-11 as reported by States/UTs, are given in Statement (See below).

(b) and (c) During last one year the Ministry received 621 complaints regarding irregularities of all types including corruption in the implementation of MGNREGA. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action as per law. At the instance of the Supreme Court of India in the Writ Petition (PIL) No. 645 of 2007-Centre for Environment and Food Security, on receipt of consent of the State Government of Orissa in April, 2011, the Union Government has ordered an investigation by the Central Bureau of Investigation (CBI) into allegations of corruption and misappropriation of funds under MGNREGA in Orissa.

Statement

Details of work under MGNREGA

Financial Year 2010-11		(In Lakhs)				
Sl.No.	State	Households provided employment	Total Persondays generated	Expenditure on Wages (Rs. in lakh)	Total Works in progress	Total Works Completed
1	2	3	4	5	6	7
1	Andhra Pradesh	62	3351.61	335056.21	12.86	8.65
2	Arunachal Pradesh	1.35	31.12	2957.61	0.02	0.01
3	Assam	17.98	470.52	50385.21	0.31	0.11
4	Bihar	47.38	1602.62	162216.36	2.02	0.82
5	Chhattisgarh	24.86	1110.35	115934.25	1.56	0.89

1	2	3	4	5	6	7
6	Gujarat	10.96	491.84	47886.09	0.85	0.45
7	Haryana	2.35	84.2	14225.69	0.13	0.08
8	Himachal Pradesh	4.44	219.46	27769.08	0.62	0.34
9	Jammu & Kashmir	4.92	210.68	23727.4	0.56	0.37
10	Jharkhand	19.87	830.9	85807.13	2.28	0.47
11	Karnataka	22.24	1097.85	157562.89	4.35	0.91
12	Kerala	11.76	480.34	63676.86	1.47	1.04
13	Madhya Pradesh	44.08	2198.18	214931.94	6.87	2.91
14	Maharashtra	4.51	200	26886.86	0.49	0.19
15	Manipur	4.34	295.61	27477.17	0.09	0.08
16	Meghalaya	3.46	199.81	19925.71	0.14	0.08
17	Mizoram	1.71	165.98	19239.94	0.04	0.03
18	Nagaland	3.51	334.34	34396.65	0.11	0.09
19	Orissa	20.05	976.57	93293.06	2.21	0.59
20	Punjab	2.78	75.4	9765.25	0.15	0.07
21	Rajasthan	58.6	3026.22	227202.5	1.99	0.52
22	Sikkim	0.56	48.14	4812.99	0.02	0.02
23	Tamil Nadu	49.69	2685.93	221453.08	0.7	0.31
24	Tripura	5.57	374.51	38450.12	0.72	0.65
25	Uttar Pradesh	64.31	3348.97	351965.3	7.52	4.48
26	Uttarakhand	5.42	230.2	23467.84	0.42	0.30
27	West Bengal	49.98	1553.08	165658.07	2.46	1.43
28	Andaman & Nicobar	0.18	4.03	745.63	0.004	0.00

1	2	3	4	5	6	7
29	D & N Haveli	0.02	.0.47	54.52	0.00031	0.00
30	Daman & Diu	NR	NR	NR	NR	NR
31	Goa	0.14	3.7	512.46	0.01	0.01
32	Lakshadweep	0.05	1.34	185.09	0.00075	0.00
33	Puducherry	0.38	11.27	1023.97	0.01	0.00
34	Chandigarh	NR	NR	NR	NR	NR
Total		549.47	25715.24	2568652.93	50.99	25.90

Increase in work days and wages under MGNREGS

3706. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) by when Government is going to ensure work for 150 days and minimum Rs. 200/- as wage per day under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS); and

(b) the steps taken to increase wages and allowances and job security in various Central Schemes and Programmes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) There is no proposal at present to increase the number of guaranteed days of employment or to fix Rs. 200/- per day as wage for workers under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The wage rate fixed by the State Governments as on 01.12.2008 for unskilled agriculture labourers under the Minimum Wages Act, 1948, was adopted and notified as the wage rate under the MGNREGA as per Section 6(1) of the Act. In accordance with this Section, the Government subsequently also revised the wages in respect of all States and Union Territories under MGNREGA, by indexing the notified wage rate to the Consumer Price Index for Agricultural Labour (CPIAL).

The primary objective of MGNREGA is to enhance the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. The MGNREG Act also provides for a host of other benefits to the workers which are otherwise not available to agricultural labour under the